

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-117(ND)/2017

IN THE MATTER OF:

Sh. Anuj Aggarwal Applicant/petitioner

Vs.

M/s. Crux Consultants Pvt. Ltd.& Ors. Respondents

Order under Sections 241-242 of the Companies Act

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Namrata Chadha, Adv. on behalf of
Mr. Kishore M. Gajaria, Adv.

For the Respondent :

ORDER

Additional affidavit in terms of order dated 29.11.2017 has been filed and a copy thereof, has been furnished to the other side.

Rejoinder, if any, be filed before the next date of hearing with a copy in advance to the Counsel opposite.

On account of bereavement in the family of the arguing Counsel, a request for adjournment has been made. No objection has been raised by the other side.

List the matter on 22nd February, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)